

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 18.4.2001

RA No.20/2000 (OA No.573/1996)

MA No.237/2000 (OA No.573/1996)

1. Union of India through the General Manager, Western Railway, Mumbai.
2. The Divisional Railway Manager, Western Railway, Ajmer.

Review Petitioners

Versus

Smt. Gulab Devi wife of late Shri Sitaram Vijay r/o 46, Paltan Bazar, Ajmer.

.. Respondent (Applicant
in OA)

Mr. K.S.Sharma, counsel for the review petitioners

Mr. Vinod Goyal, proxy counsel to Mr. Virendra Lodha, counsel for the respondent (applicant in the OA)

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

Order

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

This Review Petition has arisen out of an order passed in OA No.573/96 dated 9.5.2000. It is stated by the Review Petitioners that the applicant was not being paid any ex-gratia pension after the death of her husband, but in the impugned order dated 9.5.2000, it has been mentioned that applicant is also receiving monthly ex-gratia pension, which appears to be an error apparent on the face of the record.

2. A Review Petition under Section 22(3)(f) of the

: 2 :

Administrative Tribunals Act can be entertained if there is an error apparent on the face of record. Order 47 also provides for such a review and provisions under section 22 are similar to the provisions given in Order 47 of the Code of Civil Procedure.

3. We have heard the learned counsel for the parties and also perused the whole record.

5. The applicant in the OA (respondent in this Review Petition) is also receiving monthly ex-gratia from the respondents appears to be an error apparent on the face of the record. Therefore, this line must be deleted from the order dated 9.5.2000.

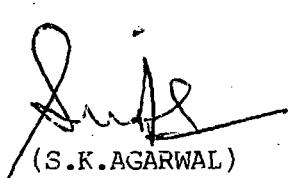
6. We, therefore, allow this Review Petition and order to delete the portion "and the applicant is also receiving monthly ex-gratia from the respondents". The Review Petition is disposed of accordingly.

7. In view of the order passed in the Review Petition, MA No.237/2000 stands disposed of accordingly.



(N.P.NAWANI)

Adm. Member



(S.K.AGARWAL)

Judl. Member